NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No. 20/(MAH)/2012 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2016

NAME OF THE PARTIES:

Mr. Babulal K. Jain

V/s.

M/s. Neon Laboraties Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.

5

NAME DESIGNATION

Adwart Advocate

Kulkorni

For M/S. Purnord 4co.

Advocates for Petitioners

Order

CP No. 20/397-398/CLB/MB/MAH/2012

At request of the Petitioner adjournment is given on the ground that a mediator has been appointed by Hon'ble High Court of Bombay in a litigation related to this subject matter.

List this matter for hearing on 16.12.2016

sd/-

B.S.V. PRAKASHKUMAR

Member (Judicial)

sd/-

V. NALLASENAPATHY

Member (Technical)